

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CRL.A.NO.359/2005 @ SLP(CRL) NO.3254/2004

NETAI DUTTA

Appellant.

VERSUS

STATE OF WEST BENGAL

Respondent

WITH

CRL.A.NO.360/2005 @ SLP(CRL) NO.4850/2004

(HEARD BY HON'BLE K.G. BALAKRISHNAN AND TARUN CHATTERJEE, JJ)

Date :28/02/2005 These matters were called for pronouncement of judgment.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

HON'BLE MR. JUSTICE TARUN CHATTERJEE

For Appellant (s)

Ms. Bharti Tyagi, Adv.

Ms. Radha Rangaswamy, Adv.

For Respondent (s)

Mr. Satish Vig, Adv.

The Court made the following

J U D G M E N T

Judgment of Hon'ble Mr. Justice K.G. Balakrishnan pronounced the  
this Bench.

MA)  
ER

(R.K. DHAWAN)  
COURT MASTER

(VEERA VER  
COURT MAST

(Signed non-Reportable judgment is placed on the file)

IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.360 OF 2005

(Arising out of SLP(Crl) No.4850 of 2004)

PAWAN KUMAR BHALOTIA

.... Appellant.

VERSUS

STATE OF WEST BENGAL

.... Respondent.

O R D E R

Leave granted.

Heard appellant's counsel and counsel for the respondent.

In view of the disposal of Criminal Appeal No.359 of 2005 arising out of

SLP(Crl) No.3254/2004, the reasons given in the judgment equally apply  
s to

the appellant Pawan Kumar Bhalotia. We quash the criminal proceedings

initiated against the appellant and accordingly allow the appeal.

.....J

(K.G. BALAKRISHNAN)

.....J

(TARUN CHATTERJEE)

NEW DELHI;

FEBRUARY 28, 2005.